

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-VI

Item No. 613
IB-1374(ND)/2019
IA/5612/202, IA/2016/2024, IA/5054/2023
IA/4840/2023, IA/4209/2023

IN THE MATTER OF:
M/s. Corporation Bank

...PETITIONER

Vs

M/s. Hydric Farms Inputs Ltd.

...RESPONDENT

Section
U/s 7 of IBC, 2016

Order delivered on 14.05.2024
Hybrid Hearing (PHYSICAL & VC)

Coram:
SHRI MAHENDRA KHANDELWAL, HON'BLE MEMBER (JUDICIAL)
SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)

PRESENT:
For the Applicant

:Mr. Rahul Malhotra, Mr.
Kaustubh Punj, Advs. in
IA/4209/2023 & IA/5054/2023.

For the Respondent/Corporate Debtor

:Mr. Abhishek Anand, Adv. along
with Mr. Karan Kohli and Ms.
Palak Kalra, Advs. in
IA/4209/2023. Mr. D.C. Tripathi,
Advocate in IA. NO. 4840/2023.

ORDER

Due to paucity of time, the matter is adjourned to **31.05.2024**.

Sd/-
(Rahul Bhatnagar)
Member (T)